

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.1868
TO BE ANSWERED ON 29.11.2019

VIOLATION OF RIGHTS OF WOMEN AND CHILDREN

1868. MS. DIYA KUMARI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) whether cases of violation of rights of women and children are being reported in the country, if so, the number of such cases reported during the last three years and the current year, State/UT-wise;
- b) the number and types of violation of rights that are inflicted on women and children; and
- c) the corrective measures/steps taken/being taken by the Government to protect the rights of women and children?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) : As per National Crime Records Bureau, the details of State/UT-wise cases registered under crime against women and children during 2015-2017 are at Annexure-I. The number and types of violation of rights on women and children are at Annexure-II.

(c) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities towards maintenance of law and order and protection of life and property of citizens rest primarily with State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, safety and security of women and children in the country is of utmost priority for the Government. The Ministry of Women and Child Development has been administering various special laws relating to women such as 'The Protection of Women from Domestic Violence Act, 2005', 'The Dowry Prohibition Act, 1961', 'The Indecent Representation of Women (Prohibition) Act, 1986', 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013', and 'The Prohibition of Child Marriage Act, 2006'. India is signatory to United Nations Convention on Right of Child (UNCRC) since 1992. In adherence to its commitment to ensure child rights, the Government has framed the National Policy for Children 2013 and National Plan of Action 2016. It has also framed Juvenile Justice (Care and Protection) Act, 2015, Protection of Children from Sexual Offences (POCSO) Act, 2012 and Commissions for Protection of Child Right (CPCR) Act, 2005.

The Juvenile Justice Act mandates a security net of service delivery structures to provide Institutional or non-institutional care for children in need of care and protection and children in conflict with law. The POCSO Act acknowledges various kind of child sex abuse and provides stringent punishment for the same. It provides for child friendly procedures at every stage of trial and stipulates mandatory reporting of the crime. Criminal Law (Amendment), Act 2013 was enacted for effective legal deterrence against sexual offences. Further, 'The Criminal Law (Amendment) Act, 2018' have also been enacted making the punishment for offences like rape more stringent by including death penalty for rape of a girl below the age of 12 years. The Right to Education (RTE) Act, 2009 mandates right of children to free and compulsory education. The CPCJ Act, 2005 mandates establishment of Statutory Commissions at centre and State levels to protect, defend and promote child rights in the country. National Commission and all the State Commissions have been set up under the said Act.

The Government of India has set up a non-lapsable corpus of fund under Nirbhaya Framework for enhancing safety and security of women. The Ministry of Women and Child Development is also implementing Schemes including the Scheme of 'One Stop Centres' for violence affected women, the Scheme of 'Women Helpline' and the Scheme of 'Mahila Police Volunteers' under the Nirbhaya Fund Framework.

The Ministry has also launched various programs and Schemes for reducing gender related disparities. The Pradhan Mantri Matru Vandana Yojana (PMMVY), has been launched for promoting a better enabling environment by providing cash incentives for improved health and nutrition to pregnant and lactating mothers. The Beti Bachao Beti Padhao (BBBP) is a comprehensive program to address the declining Child Sex Ratio (CSR) and related issues of empowerment of girls and women over a life-cycle continuum with coordinated efforts of Ministries of Health and Family Welfare and Human Resource Development with Ministry of Women and Child Development. Mahila Shakti Kendra scheme aims to empower rural women through community participation by involving Student Volunteers. Ujjawala scheme is targeted for rescue, rehabilitation and re-integration of women and child victims of trafficking.

Further, the Government recognizes that the incidence of crime against women and children requires mind set change of the people. Therefore, The Government of India conducts awareness generation programs and publicity campaigns on various laws relating to women and their rights through workshops, cultural events, seminars, trainings, advertisements in print and electronic media etc.

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) TO THE LOK SABHA UN-STARRED QUESTION NO.1868 FOR 29.11.2019 ASKED BY MS. DIYA KUMARI REGARDING 'VIOLATION OF RIGHTS OF WOMEN AND CHILDREN'

I. Details of cases Reported against Women (as per National Crime Records Bureau Report)

Sl. No.	State/UT	Cases Reported		
		2015	2016	2017
1	Andhra Pradesh	15967	16362	17909
2	Arunachal Pradesh	384	367	337
3	Assam	23365	20869	23082
4	Bihar	13904	13400	14711
5	Chhattisgarh	5783	5947	7996
6	Goa	392	371	369
7	Gujarat	7777	8532	8133
8	Haryana	9511	9839	11370
9	Himachal Pradesh	1295	1222	1246
10	Jammu & Kashmir	3366	2850	3129
11	Jharkhand	6568	5453	5911
12	Karnataka	12775	14131	14078
13	Kerala	9767	10034	11057
14	Madhya Pradesh	24231	26604	29788
15	Maharashtra	31216	31388	31979
16	Manipur	266	253	236
17	Meghalaya	337	372	567
18	Mizoram	158	120	301
19	Nagaland	91	105	79
20	Odisha	17200	17837	20098
21	Punjab	5340	5105	4620
22	Rajasthan	28224	27422	25993
23	Sikkim	53	153	163
24	Tamil Nadu	5919	4463	5397
25	Telangana	15425	15374	17521
26	Tripura	1267	1013	972
27	Uttar Pradesh	35908	49262	56011
28	Uttarakhand	1465	1588	1944
29	West Bengal	33318	32513	30992
	Total State(s)	311272	322949	345989
30	A&N Islands	136	108	132
31	Chandigarh	468	414	453
32	D&N Haveli	25	28	20
33	Daman & Diu	29	41	26
34	Delhi	17222	15310	13076
35	Lakshadweep	9	9	6
36	Puducherry	82	95	147
	Total UT(s)	17971	16005	11646
	Total (All India)	329243	338954	359849

Source: Crime in India

Contd.....

II. Details of cases Reported Against Children (As per National Crime Records Bureau Report)

Sl. No.	State/UT	Cases Reported		
		2015	2016	2017
1	Andhra Pradesh	1992	1847	2397
2	Arunachal Pradesh	181	133	138
3	Assam	2835	3964	4951
4	Bihar	1917	3932	5386
5	Chhattisgarh	4469	4746	6518
6	Goa	242	230	196
7	Gujarat	3623	3637	3955
8	Haryana	3262	3099	4169
9	Himachal Pradesh	477	467	528
10	Jammu & Kashmir	308	222	359
11	Jharkhand	406	717	1247
12	Karnataka	3961	4455	5890
13	Kerala	2384	2879	3562
14	Madhya Pradesh	12859	13746	19038
15	Maharashtra	13921	14559	16918
16	Manipur	110	134	109
17	Meghalaya	257	240	379
18	Mizoram	186	188	220
19	Nagaland	61	78	93
20	Odisha	2562	3286	3185
21	Punjab	1836	1843	2133
22	Rajasthan	3689	4034	5180
23	Sikkim	64	110	190
24	Tamil Nadu	2617	2856	3529
25	Telangana	2697	2909	3580
26	Tripura	255	274	276
27	Uttar Pradesh	11420	16079	19145
28	Uttarakhand	635	676	829
29	West Bengal	4963	7004	6551
	Total State(s)	84189	98344	120651
30	A&N Islands	102	86	119
31	Chandigarh	271	222	275
32	D&N Haveli	35	21	31
33	Daman & Diu	28	31	24
34	Delhi	9489	8178	7852
35	Lakshadweep	2	5	4
36	Puducherry	56	71	76
	Total UT(s)	9983	8614	8381
	Total (All India)	94172	106958	129032

Source: Crime in India

Annexure-II

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) TO THE LOK SABHA UN-STARRED QUESTION NO.1868 FOR 29.11.2019 ASKED BY MS. DIYA KUMARI REGARDING 'VIOLATION OF RIGHTS OF WOMEN AND CHILDREN'

I. Details of type of cases committed against Women (As per National Crime Records Bureau Report)

Sl. No.	State/UT	Cases Reported		
		2015	2016	2017
1	Murder with Rape/Gang Rape	-	-	223
2	Dowry Deaths	7634	7621	7466
3	Abetment to Suicide of Women	4060	4466	5282
4	Miscarriage	66	587	266
5	Acid Attack	140	160	148
6	Attempt to Acid Attack	30	46	35
7	Cruelty by Husband or his relatives	113403	110378	104551
8	Kidnapping and Abduction of Women	59283	64519	66333
9	Human Trafficking	713	659	662
10	Selling of Minor Girls	-	-	80
11	Buying of Minor Girls	-	-	4
12	Rape	34651	38947	32559
13	Unnatural Offences	108	489	-
14	Attempt to Commit Rape	4437	5729	4154
15	Assault on Women with Intent to Outrage her Modesty	82422	84746	86001
16	Insult to the Modesty of Women	8685	7305	7451
17	Dowry Prohibition Act	9894	9683	10189
18	Immoral Traffic (Prevention) Act	2424	2214	1536
19	Protection of Women from Domestic Violence Act	461	437	616
20	Cyber Crimes/Information Technology Act	792	930	600
21	Protection of Children from Sexual Violence Act			31668
22	Indecent Representation of Women (Prohibition) Act	40	38	25
Total Crime against Women		329243	338954	359849

Source: Crime in India

Contd....

II. Details of type of cases committed against upon Children (As per National Crime Records Bureau Report)

Sl. No.	State/UT	Cases Reported		
		2015	2016	2017
1	Murder	1758	1640	1393
2	Abetment of Suicide of Child	51	41	241
3	Attempt to Commit Murder	276	213	271
4	Infanticide	91	93	73
5	Foeticide	97	144	115
6	Exposure and Abandonment	885	811	899
7	Simple Hurt	-	-	2945
8	Grievous Hurt	-	-	924
9	Kidnapping and Abduction of Children	44982	54723	54163
9A	Kidnapping and Abduction for the Purpose of Begging*	-	-	72*
10	Human Trafficking	221	340	330
11	Selling of Minors for Prostitution	111	122	81
12	Buying of Minors for Prostitution	11	7	4
13	Rape	-	0	10059
14	Attempt to Commit Rape	-	-	457
15	Assault on Women with Intent to Outrage her Modesty	-	0	8269
16	Insult to the Modesty of Women	-	0	312
17	Other IPC Crimes	9125	9963	12278
18	Protection of Children from Sexual Offences Act	34505	36022	32608
19	Juveniles Justice (Care and Protection of Children) Act	1457	2253	2452
20	Immoral Traffic (Prevention) Act	58	56	34
21	Child Labour (Prohibition & Regulation) Act	251	204	462
22	Prohibition of Child Marriage Act	293	326	395
23	Transplantation of Human Organs Act	0	0	0
24	Cyber Crimes/Information Technology Act	-	-	79
25	Other SLL crimes	-	-	188
Total Crimes against Children		94172	106958	129104

Source: Crime in India

***Included in the total**
